

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 49/AM15
HELD ON 04.03.2015
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 49/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 04.03.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. The Committee confirmed Minutes of NC Meeting No. 48/AM15 held on 25.02.2015.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-241	DSM INDIA PVT. LTD.	HQ F. No. 01/87/050/00261/AM10/DES-VII	Status: Deferred
NC No.:49/AM15 Dated: 04.03.2015	Adv. Lic. No. 3110040485 dated 05.11.2009	RLA F. No. 31/24/040/00128/AM10	

Request: Revision of adhoc norms fixed by NC against Advance Authorization No. 3110040485 dated 05.11.2009

Decision: A D/I. No. 46011/106/2009-PC.II dated 24.02.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

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Dy. Director General
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Case No. A-242	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00492/AM14/DES-VII	Status: Deferred
NC No.:49/AM15 Dated: 04.03.2015	Adv. Lic. No. 3410038970 dated 08.01.2014	RLA F. No. 34/24/040/00007/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038970 dated 08.01.2014

Decision: A D/L No. 46011/26/2014-PC.II dated 26.02.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-243	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00493/AM14/DES-VII	Status: Deferred
NC No.:49/AM15 Dated: 04.03.2015	Adv. Lic. No. 3410038972 dated 08.01.2014	RLA F. No. 34/24/040/00020/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038972 dated 08.01.2014

Decision: A D/L No. 46011/26/2014-PC.II dated 26.02.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-244	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00494/AM14/DES-VII	Status: Deferred
NC No.:49/AM15 Dated: 04.03.2015	Adv. Lic. No. 3410038971 dated 08.01.2014	RLA F. No. 34/24/040/00023/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038971 dated 08.01.2014

Decision: A D/L No. 46011/26/2014-PC.II dated 26.02.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

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Case No. A-245	INDIA GLYCOLS LTD.	HQ F. No. 01/83/050/01246/AM08/DES-VII	Status: Deferred
NC No.:49/AM15 Dated: 04.03.2015	Adv. Lic. No. 0510209638 dated 27.09.2007	RLA F. No. 05/24/040/00420/AM08	

Request: Amendment in the description of Export against Advance Authorization No. 0510209638 dated 27.09.2007 for redemption of their Advance Authorization No. 0510270903 dated 19.08.2010 issued on repeat basis under Para 4.7.1 of HBP Vol. I.

Decision: A copy of Representation has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-246	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:49/AM15 Dated: 04.03.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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ONLINE CASES

Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Approved								
HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/2/2008-PC-II dated 04.02.2015, the Committee approved following adhoc norms:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>25% Glass Filled PTFE Bushing Seal – Pacmaan Style NA 230</td> <td>1 kg</td> <td>Relevant 25% Glass Filled PTFE Resin</td> <td>1.40 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	25% Glass Filled PTFE Bushing Seal – Pacmaan Style NA 230	1 kg	Relevant 25% Glass Filled PTFE Resin	1.40 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
25% Glass Filled PTFE Bushing Seal – Pacmaan Style NA 230	1 kg	Relevant 25% Glass Filled PTFE Resin	1.40 kg								
RLA may take consequential action as per Policy / Procedures.											

Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Approved								
HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/2/2008-PC-II dated 04.02.2015, the Committee approved following adhoc norms:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>15% Carbon Filled PTFE Seal – Pacmaan Style NA 220</td> <td>1 kg</td> <td>Relevant 15% Carbon Filled PTFE Resin</td> <td>4.90 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	15% Carbon Filled PTFE Seal – Pacmaan Style NA 220	1 kg	Relevant 15% Carbon Filled PTFE Resin	4.90 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
15% Carbon Filled PTFE Seal – Pacmaan Style NA 220	1 kg	Relevant 15% Carbon Filled PTFE Resin	4.90 kg								
RLA may take consequential action as per Policy / Procedures.											

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3	Case No.: 24/37/87-ALC1/2013	Party Name: SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date: 49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:25.03.2015
	Decision: A D/L No. 46011/111/2013-PC.II dated 27.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.02.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.: 33/29/87-ALC1/2013	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date: 49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:18.03.2015
	Decision: A D/L No. 46011/85/2013-PC.II dated 06.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

5	Case No.: 33/46/87-ALC1/2013	Party Name: UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date: 49/87-ALC1/2014 04.03.2015	Status: Rejected
	HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	
	Decision: A D/L No. 46011/9/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.09.2014 and 25.11.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to reject the case.			

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Case No.:2/42/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Approved								
HQ File :01/87/050/00388/AM14/	RLA File :02/24/040/00135/AM14/	Lic.No/Date:0210196733 25.11.2013									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/2/2008-PC-II dated 04.02.2015, the Committee approved following adhoc norms:											
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EXPORT ITEM	QTY	IMPORT ITEM	QTY								
25% Glass Filled PTFE Bushing Seal – Pacmaan Style NA 230	1 kg	Relevant 25% Glass Filled PTFE Resin	1.40 kg								
RLA may take consequential action as per Policy / Procedures.											

Case No.:15/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date: 18.03.2015
Decision: A D/L No. 46011/85/2013-PC.II dated 06.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:16/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date: 18.03.2015
Decision: A D/L No. 46011/85/2013-PC.II dated 06.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

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9	Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Rejected
	HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	
	Decision: A D/L No. 46011/51/2014-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 and 23.12.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to reject the case.			

10	Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	Defer Date:25.03.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

11	Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:25.03.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

12	Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:25.03.2015
Decision: A D/L No. 46011/144/2006-PC.II dated 28.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	Defer Date:01.04.2015
13 Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence..			

Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	Defer Date:01.04.2015
14 Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence..			

Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	Defer Date:01.04.2015
15 Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence..			

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16	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	Defer Date:18.03.2015
Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

17	Case No.:1/7/87-ALC1/2014	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Rejected
	HQ File :01/87/050/00020/AM15/	RLA File :07/24/040/00415/AM14/	Lic.No/Date:0710103920 05.05.2014	
Decision: A D/L No. 46011/220/2005-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 25.08.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to reject the case.				

18	Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:25.03.2015
Decision: A D/L No. 7/247/2014-TSW dated 09.10.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 18.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

19	Case No.:7/30/87-ALC1/2014	Party Name:GALA SHRINK FIT	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00229/AM15/	RLA File :03/94/040/00088/AM15/	Lic.No/Date:0310786915 16.07.2014	Defer Date:18.03.2015
Decision: In response to D/L dated 10.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

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20	Case No.: 3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	Defer Date:25.03.2015
Decision: A copy of application has been forwarded to DIPP on 05.02.2015. Comments awaited from DIPP.				

21	Case No.: 4/24/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00214/AM15/	RLA File :34/24/040/00074/AM15/	Lic.No/Date:3410040384 21.07.2014	Defer Date:18.03.2015
Decision: In response to D/L dated 10.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.12.2014. Comments awaited from D/o C&PC.				

22	Case No.: 5/32/87-ALC1/2014	Party Name:ASMAGO PACKAGING INDUSTRIES	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00281/AM15/	RLA File :03/94/040/00385/AM15/	Lic.No/Date:0310787423 30.07.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.				

23	Case No.: 6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	Defer Date:01.04.2015
Decision: A D/L No. 46011/69/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.				

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24	Case No.: 4/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	Defer Date:25.03.2015
Decision: A D/L No. 46011/71/2004-PC.II dated 12.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

25	Case No.: 6/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	Defer Date:25.03.2015
Decision: A D/L No. 46011/71/2004-PC.II dated 12.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

26	Case No.: 9/32/87-ALC1/2014	Party Name:DIMPLE DRUMS & BARRELS PVT.LTD.	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00285/AM15/	RLA File :03/94/040/00414/AM15/	Lic.No/Date:0310788244 21.08.2014	Defer Date:01.04.2015
Decision: A D/L No. 46011/83/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.				

27	Case No.: 13/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00289/AM15/	RLA File :03/94/040/00475/AM15/	Lic.No/Date:0310788517 28.08.2014	Defer Date:01.04.2015
Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.				

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28	Case No.:14/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00290/AM15/	RLA File :03/94/040/00476/AM15/	Lic.No/Date:0310788518 28.08.2014	Defer Date:01.04.2015
	Decision: A D/L No. 46011/93/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

29	Case No.:1/25/87-ALC1/2014	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date:3010103133 04.09.2014	Defer Date:01.04.2015
	Decision: A D/L No. 12(7)/11-TSW dated 23.02.2015 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

30	Case No.:21/32/87-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00297/AM15/	RLA File :03/95/040/00472/AM15/	Lic.No/Date:0310788726 04.09.2014	Defer Date:01.04.2015
	Decision: A D/L No. 46011/87/2014-PC.II dated 10.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

31	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	Defer Date:01.04.2015
	Decision: A D/L No. 46011/72/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

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Case No.:25/32/87-ALC1/2014	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
HQ File :01/87/050/00301/AM15/	RLA File :30/24/040/00031/AM15/	Lic.No/Date:3010103139 05.09.2014	Defer Date:01.04.2015
Decision: A D/L No. 46011/49/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

33	Case No.:41/30/87-ALC1/2014	Party Name:FORECH INDIA LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00263/AM15/	RLA File :05/23/040/00237/AM15/	Lic.No/Date:0510391124 15.09.2014	Defer Date:01.04.2015
	Decision: A D/L No. 7/280/2014-TSW dated 07.11.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

34	Case No.:15/45/87-ALC1/2014	Party Name:MARPOL PVT. LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00415/AM15/	RLA File :17/24/040/00107/AM15/	Lic.No/Date:1710005967 07.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.			

35	Case No.:17/45/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.			

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36	Case No.:18/45/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00418/AM15/	RLA File :34/24/040/00210/AM15/	Lic.No/Date:3410040681 13.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.			

37	Case No.:4/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00404/AM15/	RLA File :03/95/040/00568/AM15/	Lic.No/Date:0310791638 03.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.			

38	Case No.:5/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00405/AM15/	RLA File :03/95/040/00718/AM15/	Lic.No/Date:0310791698 04.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.			

39	Case No.:8/45/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00408/AM15/	RLA File :05/24/040/00404/AM15/	Lic.No/Date:0510392307 05.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.			

40	Case No.:3/45/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00403/AM15/	RLA File :02/24/040/00180/AM15/	Lic.No/Date:0210205307 09.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.			

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41	Case No.:9/45/87-ALC1/2014	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00409/AM15/	RLA File :05/24/040/00405/AM15/	Lic.No/Date:0510392402 12.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

42	Case No.:13/45/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00413/AM15/	RLA File :08/24/040/00332/AM15/	Lic.No/Date:0810134066 16.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

43	Case No.:14/45/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00414/AM15/	RLA File :08/24/040/00336/AM15/	Lic.No/Date:0810134065 16.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

44	Case No.:5/46/87-ALC1/2014	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

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45	Case No.:2/45/87-ALC1/2014	Party Name:IMPEL EXPORTS	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00402/AM15/	RLA File :07/24/040/00326/AM15/	Lic.No/Date:0710107235 19.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

46	Case No.:19/45/87-ALC1/2014	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00419/AM15/	RLA File :52/24/040/00046/AM15/	Lic.No/Date:5210041356 19.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

47	Case No.:12/45/87-ALC1/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00412/AM15/	RLA File :07/24/040/00339/AM15/	Lic.No/Date:0710107263 23.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

48	Case No.:1/45/87-ALC1/2014	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00401/AM15/	RLA File :50/24/040/00016/AM15/	Lic.No/Date:5010002175 26.12.2014	Defer Date:25.03.2015
Decision: RLA, Nagpur and firm were requested vide letter dated 03.03.2015 to furnish application expeditiously. Application awaited from RLA, Nagpur and firm.				

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49	Case No.:10/45/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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50	Case No.:4/46/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00423/AM15/	RLA File :26/24/040/00016/AM15/	Lic.No/Date:2610012704 30.12.2014	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

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51	Case No.:7/45/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00407/AM15/	RLA File :05/23/040/00454/AM15/	Lic.No/Date:0510392652 01.01.2015	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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52	Case No.:2/46/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00421/AM15/	RLA File :04/24/040/00213/AM15/	Lic.No/Date:0410159950 01.01.2015	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

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53	Case No.:6/45/87-ALC1/2014	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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54	Case No.: 3/46/87-ALC1/2014	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00422/AM15/	RLA File :04/24/040/00246/AM15/	Lic.No/Date:0410159998 09.01.2015	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

55	Case No.: 1/49/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	Defer Date:18.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments awaited from D/o C&PC.				

56	Case No.: 1/46/87-ALC1/2014	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	Defer Date:25.03.2015
Decision: RLA, Vadodara and firm were requested vide letter dated 27.02.2015 to furnish application expeditiously. Application awaited from RLA, Vadodara and firm.				

57	Case No.: 2/49/87-ALC1/2014	Party Name:METRO TYRES LIMITED	Meet No/Date:49/87-ALC1/2014 04.03.2015	Status: Deferred
	HQ File :01/87/050/00462/AM15/	RLA File :30/24/040/00055/AM15/	Lic.No/Date:3010103375 19.02.2015	Defer Date:01.04.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

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Case No.:3/49/87-ALC1/2014	Party Name:BLUEBELL POLYMERS PRIVATE LTD.	Meet No/Date:49/87- ALC1/2014 04.03.2015	Status: Withdraw
HQ File :01/87/050/00463/AM15/	RLA File :08/24/040/00432/AM15/	Lic.No/Date:0810134663 24.02.2015	

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Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. **6/87-ALC1/2014** held on **07.05.2014** (Case No. **17/1/87-ALC1/2014**). Hence, the Committee decided to **withdraw** the case.

Meeting ended with thanks to Chair and all participants.

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